

**PUNJAB VIDHAN SABHA**

**Bill No. 4-PLA-2019**

**THE PUNJAB APPROPRIATION BILL, 2019**

A

**BILL**

*to provide for the authorization of appropriation of moneys out of the Consolidated Fund of the State of Punjab to meet the amounts spent on certain services during the financial years 2011-12, 2012-13, 2013-14 and 2014-15, in excess of the amounts authorized or granted for those services and for these years.*

BE it enacted by the Legislature of the State of Punjab in the Seventieth Year of the Republic of India as follows :—

1. This Act may be called the Punjab Appropriation Act, 2019. Short title.
2. From and out of the Consolidation Fund of the State of Punjab, the sums specified in column 5 of each of the Schedule I to IV, appended to this Act, amounting in the aggregate to the sums of ₹ 901,35,91,000 (Nine hundred one crore thirty five lac and ninety one thousand rupees only), ₹ 769,59,79,000 (Seven hundred sixty nine crore fifty nine lac and seventy nine thousand rupees only), ₹ 386,38,40,000 (Three hundred eighty six crore three hundred eighty six thousand rupees only) and ₹ 1608,07,81,000 (One thousand six hundred eight crore seven lac and eighty one thousand rupees only) shall, respectively, be deemed to have been authorized to be paid and applied to meet the amounts spent for defraying the charges in respect of the services specified in column 2 of each of the aforesaid Schedules during the financial years 2011-12, 2012-13, 2013-14 and 2014-15, in excess of the amounts authorized or granted for those services and for those years. Issue of sums out of the Consolidated Fund of the State of Punjab to meet certain expenditure for the financial years 2011-12, 2012-13, 2013-14 and 2014-15.
3. The sums deemed to have been authorized to be paid and applied from and out of the Consolidated Fund of the State of Punjab under this Act, shall be deemed to have been appropriated for the services and purposes, specified in the Schedules I to IV in relation to the financial years 2011-12, 2012-13, 2013-14 and 2014-15, respectively. Appropriation.
4. Notwithstanding anything contained in any other Act for the time being in force, the provisions of this Act shall prevail. Overriding effect of the Act.

**SCHEDULE — I**  
**Financial Year 2011-12**

Demand No.	Services and Purposes	Sums not exceeding			
		Grant made by the Legislative Assembly	Charged on the Consolidated Fund	Total	
1	2	3	4	5	
		₹	₹	₹	
8	Finance	Revenue	2335463000	0	2335463000
		Capital	4972000	3223242000	3228214000
12	Home Affairs and Justice	Revenue	0	77341000	77341000
		Capital	0	0	0
21	Public Works	Revenue	3372573000	0	3372573000
		Capital	0	0	0
	<b>Total :</b>	<b>Revenue</b>	<b>5708036000</b>	<b>77341000</b>	<b>5785377000</b>
		<b>Capital</b>	<b>4972000</b>	<b>3223242000</b>	<b>3228214000</b>
	<b>Grand Total :</b>		<b>5713008000</b>	<b>3300583000</b>	<b>9013591000</b>

**SCHEDULE-II**  
**Financial Year 2012-13**

Demand No.	Services and Purposes	Sums not exceeding			
		Grant made by the Legislative Assembly	Charged on the Consolidated Fund	Total	
1	2	3	4	5	
		₹	₹	₹	
7	Excise and Taxation	Revenue	0	20058000	20058000
		Capital	0	0	0
8	Finance	Revenue	2193294000	0	2193294000
		Capital	0	4538734000	4538734000
12	Home Affairs and Justice	Revenue	0	124517000	124517000
		Capital	0	0	0
21	Public Works	Revenue	819376000	0	819376000
		Capital	0	0	0
	<b>Total :</b>	<b>Revenue</b>	<b>3012670000</b>	<b>144575000</b>	<b>3157245000</b>
		<b>Capital</b>	<b>0</b>	<b>4538734000</b>	<b>4538734000</b>
	<b>Grand Total :</b>		<b>3012670000</b>	<b>4683309000</b>	<b>7695979000</b>

**SCHEDULE-III**  
**Financial Year 2013-14**

Demand No.	Services and Purposes	Sums not exceeding			
		Grant made by the Legislative Assembly	Charged on the Consolidated Fund	Total	
1	2	3	4	5	
		₹	₹	₹	
8	Finance	Revenue	119822000	2183990000	2303812000
		Capital	0	0	0
21	Public Works	Revenue	1560028000	0	1560028000
		Capital	0	0	0
	<b>Total :</b>	<b>Revenue</b>	<b>1679850000</b>	<b>2183990000</b>	<b>3863840000</b>
		<b>Capital</b>	<b>0</b>	<b>0</b>	<b>0</b>
	<b>Grand Total :</b>		<b>1679850000</b>	<b>2183990000</b>	<b>3863840000</b>

**SCHEDULE-IV**  
**Financial Year 2014-15**

Demand No.	Services and Purposes	Sums not exceeding			
		Grant made by the Legislative Assembly	Charged on the Consolidated Fund	Total	
1	2	3	4	5	
		₹	₹	₹	
8	Finance	Revenue	1286423000	777586000	2064009000
		Capital	0	14016772000	14016772000
	<b>Total:</b>	<b>Revenue</b>	<b>1286423000</b>	<b>777586000</b>	<b>2064009000</b>
		<b>Capital</b>	<b>0</b>	<b>14016772000</b>	<b>14016772000</b>
	<b>Grand Total:</b>		<b>1286423000</b>	<b>14794358000</b>	<b>16080781000</b>

## STATEMENT OF OBJECT AND REASONS

The Bill is introduced in pursuance of clause (1) <sup>of</sup> ~~to~~ Article 204 of the Constitution of India, read with Article 205 thereof, to provide for the appropriation out of the Consolidated Fund of the State of Punjab of the sums required to meet the expenditure on account of Excess over Grants and Appropriation for the years 2011-12, 2012-13, 2013-14 and 2014-15.

MANPREET SINGH BADAL,  
Minister for Finance, Punjab.

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The Governor has, in pursuance of clause (1) and (3) of Article 207 of the Constitution of India, recommended to the Punjab Legislative Assembly, the introduction and consideration of the Bill.

CHANDIGARH :  
The 22nd February, 2019.

SHASHI LAKHANPAL MISHRA,  
Secretary.

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*N.B.—* The above Bill was published in the *Punjab Government Gazette (Extraordinary)*, dated the 22nd February, 2019 under the proviso to rule 121 of the Rules of Procedure and Conduct of Business in the Punjab Vidhan Sabha (Punjab Legislative Assembly).